

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)

SHRI. JYOTI KUMAR TRIPATHI
HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	CP(IBC)/33/KOB/2024
SECTION	SEC. 7 IBC.
NAME OF PARTIES	KERALA STATE INDUSTRIAL DEVELOPMENT CORPORATION LTD V/S ACCURARCH ACRYLICS PRIVATE LIMITED.
PETITIONERS ADVOCATE/ PROFESSIONAL	SANDEEP KUMAR S , MIDHUNA KC
RESPONDENTS ADVOCATE/ PROFESSIONAL	

16th JULY 2024

ORDER

CP(IBC)/33/KOB/2024

This is an application filed under Section 7 of IBC, 2016 to initiate CIRP in respect of the Corporate Debtor, Viz., M/s. Accurarch Acrylics Private Limited.

Learned representing Counsel, Mr. Akhil Suresh appears on behalf of the Financial Creditor.

Registry is directed to issue notice to the Corporate Debtor, returnable on 08.08.2024. In addition to above, the Petitioner is also directed to issue notice to the Corporate Debtor by all available means i.e., e-mail, Registered Post and file affidavit of service enclosing therewith the proof of service of notice served on the Corporate Debtor, at least three days before the next date of hearing.

Corporate Debtor is at liberty to file reply affidavit within a period of two weeks, after serving copy of the same on the Financial Creditor.

Rejoinder, if any shall be filed one week thereafter. Copy of the Rejoinder shall be served on the Counsel appearing for the Corporate Debtor.

List this matter for further consideration on **08.08.2024**.

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**JYOTI KUMAR TRIPATHI
MEMBER (JUDICIAL)**